

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 35/2026
(IA Number 245/2026)

IN THE MATTER OF:

Satyanarayan

...Appellant

VERSUS

Delhi Pollution Control Committee & Ors Respondents

NDOH: -09.07.2026

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Filed by:

Place: New Delhi

Dated: 06.07.2026


Delhi Pollution Control Committee

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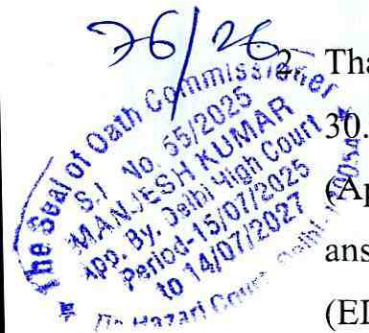
**REPOSE/ REPLY ON BEHALF OF DELHI POLLUTON
CONTROL COMMITTEE (RESPONDENT).**

IT IS MOST RESPECTFULLY SHOWETH:

I, M.S. Rawat, Senior Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

That this Hon'ble Tribunal took up the above-mentioned matter on 30.03.2026, on the basis of an appeal filed by Sh. Satyanarayan (Appellant herein) challenging the order dated 10.01.2025 passed by the answering respondent for imposing the Environmental Damage Charges (EDC) of Rs. 10,00,000/- (Rupees Ten Lakh only).



3. That at the outset it is most respectfully submitted that impugned order dated 10.01.2025 was passed by answering respondent after issuance of Show Cause Notice dated 30.10.2024, which were duly responded by the unit on 12.11.2024.

4. That, following is the factual matrix of the case:

(I) A complaint X-platform (formerly Twitter) on 06.10.2024 regarding illegal operation of Jeans Dyeing/Washing units in Garhi Mendu. Copy of the complaint dated 06.10.2024 is enclosed herewith as ANNEXURE-1.

(II) In view of the abovementioned complaint joint inspection was carried out by Revenue Department, Delhi Police, MCD, BSES and DPCC on 16.10.2024. Appellant units is also one of the cases. During the inspection following observation were made by joint team:

- a. Unit found engaged in activity of Jeans Dyeing and Washing without any license/consent from concerned Govt. authority.
- b. During the inspection, it was observed that they have kept some cattle in their premises. Premise is also being used for residential purpose.
- c. Two number of electricity connection was observed, one was domestic and other one was commercial. Commercial meter, which is used for operating machines will be disconnected later on as claimed by BSES official in presence of joint team.
- d. Premise/Unit didn't have any particular entry gate. Therefore, all the machinery present inside the premise was sealed by MCD officials in presence of joint team.



- e. One borewell was also observed in the premise, SDM official was requested to take necessary action related to sealing the borewell.

Copy of the inspection report dated 16.10.2024 and photographs taken during the visit are enclosed herewith as ANNEXURE-2.

- (III) A Show Cause Notice (SCN) for imposition of Environmental Damages Charges of Rs. 10,00,000/- (Rupees Ten Lakhs only) was issued on 30.10.2024. In the SCN it was mentioned illegal Jeans Dyeing by M/s Satyanarayan (Tenant), at H.No. 157A, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-53 was found engaged in the activity of Jeans Dyeing & Washing without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. The wastewater generated by the activity is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains. The activity carried out falls under Red category as per DPCC categorisation. Copy of the Show Cause notice dated 30.10.2024 is enclosed herewith as ANNEXURE-3.

- (IV) The Appellant herein filed its response on 12.11.2024 with respect to Show Cause Notice dated 30.10.2024 interalia mentioning that he is under process to obtain the licence and equipment to filter the dirty water. Further also desired opportunity of being heard. Copy of the reply dated 12.11.2024 is enclosed herewith as ANNEXURE-

- (V) As requested by M/s Satyanarayan, he was heard on 20.12.2024. His submission was found unsatisfactory, therefore, an order dated 10.01.2025 was passed thereby confirming the EDC of



Rs. 10, 00,000/- (Ten Lakh Only) on the appellant herein. Copy of the order dated 10.01.2025 is enclosed herewith as ANNEXURE-5.

(VI) As EDC was not deposited, therefore recovery letter was received on 15.04.2025. Copy of the order dated 15.04.2025 issued to SDM is enclosed herewith as ANNEXURE-6. As EDC was not received in DPCC, therefore, reminder was issued to SDM (Karawal Nagar) on 04.08.2025. Copy of the reminder dated 04.08.2025 issued to SDM is enclosed herewith as ANNEXURE-7.

(VII) DPCC has issued all the Show Cause notice/ directions/ orders/ letters through speed post, and as per records it has not been returned/undelivered. The appellant had physically obtained copy of DPCC EC Imposition order dated 10.01.2025 on 31.12.2025 from the office of DPCC. It is most respectfully submitted that the Show Cause Notice (SCN) was served upon the Appellant through the same mode of communication and at the same address which was subsequently used for service of the impugned EDC Order. The Appellant admittedly received the SCN and, in response thereto, filed a detailed reply before the answering respondent. This clearly establishes that the mode of service and the address used by the answering respondent was correct.

That Section 25 of the Water Act, inter alia, provides that no person shall without the previous consent of DPCC establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewerage or trade effluent into a stream or well or sewer or on land. Therefore, it is mandatory for every industrial unit to first obtain a consent for establishing and / or operating any industrial unit.



6. That, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called and referred to for short as 'The Air Act'), inter alia, provides that no person shall without the previous consent of DPCC establish or operate any industrial plant in an air pollution control area.
7. That Union Territory of Delhi has been declared as an Air Pollution Control area, under sub-section (I) of section 19 of Air (Prevention & Control of Pollution) Act, 1981 vide notification no. R(E) dated 20.02.1987 and the Central Pollution Control Board has delegated all its powers and function under Air Act, 1981 in respect of Union Territory to the Delhi Pollution Control Committee.
8. There is no dispute that the plant installed in the premises in reference of the appellant is an industrial plant within the meaning of Section 2(k) of The Air Act.
9. The appellant was obviously aware of the said mandatory requirements of law for establishing and / or operating any industrial unit and / or industrial plant from within the premises in reference.
10. That inspection of the appellant unit reflects that the unit engaged in the activity of Jeans Dyeing and Washing which falls which Red Category as per DPCC Categorisation in a non-conforming area and discharging the effluent without ETP.
11. That it is submitted that the present application is ex facie barred by limitation as prescribed under Sections 14, 15, 16 and 18 of the National Green Tribunal Act, 2010 read with Rule 22 of the NGT (Practice & Procedure) Rules, 2011, which mandate that any application, appeal or review before this Hon'ble Tribunal must be filed within the prescribed statutory period and that delay can be condoned only upon strict



demonstration of "sufficient cause." The limitation period applicable to appeal proceedings is 30 days, extendable only upon satisfactory explanation. It is humbly submitted that the Limitation under the National Green Tribunal Act, 2010 is mandatory and jurisdictional, and the Hon'ble Tribunal has consistently held that it cannot condone delay unless strict, cogent and satisfactory reasons are demonstrated. As per the above mandate, the appeal had to be preferred on or before 08.02.2025. However, the appeal had not been filed on or before the said date. Further, the Hon'ble Tribunal may allow the appellant to file the appeal beyond the said period of 30 days but not exceeding 60 days, if sufficient reasons for prevention has to be shown to the satisfaction of the Tribunal.

12. That it is most respectfully submitted that a party is not entitled to the condonation of delay in question as a matter of right. The proof of sufficient cause is a condition precedent for the exercise of the discretionary jurisdiction vested in the Courts/ Tribunals and this aspect naturally introduces the consideration of all relevant facts and it is at this stage, the diligence of the party or its bonafides may fall for consideration.

13. That it is vehemently denied that no prejudice is caused to the Respondents if the delay is condoned and the appeal is taken up for adjudication on merits and the balance of convenience if in favour of the appellant. The Appellant has not stated valid reason in his application for filing the appeal belatedly.

14. That for the foregoing reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the I.A. No. 245/2026 as well as Appeal being devoid or merits. The unit was operating Red category activity, as observed during inspection dated 16.10.2024, which was sealed during the inspection. Unit



was aware the mandatory requirement of consent under appropriate category i.e. "Red Category", however the unit was being operated without having consent. Therefore, there is also no merits in the appeal, on facts as well.

15. That in such circumstances, the delay is neither bona fide nor justified, and condoning such delay would cause serious prejudice to statutory authorities. The application as well as appeal deserves outright dismissal.

16. In view of the above, the present reply/ response may kindly be taken on record.

[Handwritten Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

06 JUL 2026

Verified at New Delhi on this _____ day of July, 2026.

[Handwritten Signature]
DEPONENT


76/26
The Seal of Oath Commissioner
S.I. No 55/2025
MANJESH KUMAR
App. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
Tis Hazari Court, Delhi 110054


CERTIFIED THAT THE DEPONENT
Signature *M.S. Raunt*
Name *Mr. Ent. Sr.*
Date *06/26*
Signature *D.P. Singh*
Date *06/26*
Oath Commissioner Date

06 JUL 2026

X
← Post

⚙️
Settings



Varun Gulati 

@LordYamraj



⋮



माननीय @LtGovDelhi @RajNiwasDelhi @AshwaniKumar_92 @jayachandran_ks कृपया संज्ञान लीजिए, #दिल्ली के #जैतपुर, #गढ़ी मांडू, #बरवाला, #रिठाला, #किराड़ी #बुधपूर, #खेड़ा कलां, #मूरमूरपूर में संचालित किए जा रहे बहुत से #यमुना #प्रदूषण के जिम्मेवार अवैध जीस #डाईंग उद्योग, जो @MCD_Delhi के फैक्ट्री लाइसेन्स अधिकारी के संज्ञान में चलाए जा रहे हैं और संलग्न वीडियो फोटो में दिखे जा सकते हैं!!

[@DPCC_pollution](#)
के CMC 3, CMC 1, CMC 2 और CMC 5 के आधीन हैं,

सभी की लोकेशन यहां दे पाना सम्भव नहीं है , अधिकारियों के संपर्क करने पर दे दी जाएगी!!
कृपया कार्यवाहि कीजिए !!

[Translate post](#)

3:51 PM · Oct 6, 2024 · **2,363** Views



Inspection Report

1.	Name & Address of the Unit	:	M/s <u>Narayan Satyanarayan</u> (tenant) <u>157A, G/F Kh. No. 77</u> <u>old Garhi Mendu Village</u> <u>Delhi-93.</u>
	<u>Pole No.</u> <u>YVRPA579SA</u>		
2.	Owner/ Partner's Name & Contact Details(Phone & E-mail)	:	<u>Sh. Jaikumar (9310669991)</u>
3.	Date of Inspection	:	<u>16/10/2024.</u>
4.	Time of inspection Start of Inspection	:	<u>3:30 PM</u>
	End of Inspection	:
5.	Name & Designation of the Persons contacted at the industry	:	<u>Sh. Jaikumar & Satyanarayan.</u>
6.	Kind of Industry	:	<u>Jeans Dyeing & washing.</u>
7.	Product & Capacity	:
8.	Main Raw Materials	:
9.	Water Polluting	:	<u>Yes/No</u> ETP Installed : <u>Yes/No</u>
10.	Air Pollution	:	<u>Yes/No</u> ECS Installed : <u>Yes/No</u>
11.	Details of Stack Height (Furnace/Boilers/Others)	:	(Above G.L.)..... (Above R.L.).....
12.	Type of Fuel Used	:	<u>Electricity.</u>
13.	A. Source of Water Supply	:	<u>DJB/NDMC/DSIIDC/Borewell/Tankers/Others</u>
	B. Effluent Discharge	:	(a) <u>Domestic Trade Effluent</u> (b) Unit connected to Conveyance System: <u>Yes/No</u> (c) Discharging into..... <u>Drain.</u>
14.	Status of Consent {If Any}	:	<u>No consent shown.</u>
15.	D.G. Set(s) {if Any}	:	<u>No</u> Capacity.....KVA. Acoustic: <u>Yes/No</u> Stack Height.....(Above G.L.).....(Above RL)
16.	Plot Area	:	<u>200 sq. yard approx.</u>
17.	Labour	:	<u>5-6 person approx.</u>
18.	Machinery	:	<u>2 Renishing Dyeing M/C</u> <u>1 Wooden renishing M/C</u> <u>1 Dyeing M/C</u>

46
Unit-4 M/s Satyanarayan (Tenant), Jaikumar (Plot Owner)



4
16.10.2024 16:03
28.70358, 77.25013
P732+C3R, Old Garhi Mendu Village, Usmanpur, Shahdara, Delhi,
110094



4
16.10.2024 15:32
28.7035, 77.25009
P732+C3R, Old Garhi Mendu Village, Usmanpur, Shahdara, Delhi,
110094

Unit-4 M/s Satyanarayan (Tenant), Jaikumar (Plot Owner)



Unit-4 M/s Satyanarayan (Tenant), Jaikumar (Plot Owner)





Unit-4 M/s Satyanarayan (Tenant), Jaikumar (Plot Owner)



50
Unit-4 M/s Satyanarayan (Tenant), Jaikumar (Plot Owner)



	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in</p>	<p style="text-align: center;">By Speed Post</p> 
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F. No. DPCC-J013 11 2024-CMC1 3849-50

Dated: 30/10/2024

To,

M/s Satyanarayan (Tenant)
H.No.-157A, G/F, Kh.No. 77,
Village Old Garhi Mendu,
Delhi-53.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at M/s **Satyanarayan (Tenant), H.No.- 157A, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-53.** (hereinafter referred as addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, all the machinery kept inside the unit was sealed by MCD officials on the spot in the presence of joint team as there is no particular entry gate for the premise.

And whereas, you (the addressee) were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.


And whereas, activity (i.e. Jeans Dyeing & Washing) carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022 (Sector-7 for Non-conforming areas), you (the addressee) shall be liable to pay lumpsum Environmental Damage Compensation (EDC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as why the Environmental Damage Compensation (EDC) of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** should not be levied upon you (addressee

unit).

Your reply, (if any) should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EDC of Rs.10,00,000/- (Rupees Ten Lakhs Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.



M. S. Rawat
SEE, CMC-I

Copy to:

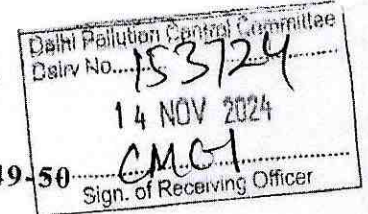
1. Master File

⑩

To

The M.S. Rawat,
SEE, CMC-I,
Delhi Pollution Control Committee,
Department of Environment,
Govt. of NCT of Delhi,
5th Floor, ISBT Building, Kashmere Gate,
Delhi-110006.

Date
12/11/2024
1258/CMC-I
19/11/2024



Ref: F.No.DPCC-J013/11/2024-CMC1/3849-50
dt.30.10.2024.

**SUB:REPLY TO SHOW CAUSE NOTICE ON
BEHALF OF SATYANARAYAN**

Sir,

With due respect, it is submitted that the undersigned is the tenant in the said property No.157A, G/F, Khasra No.77, Village Old Garhi Mendu, Delhi-110053 being the tenant of one Jai Kumar. .

Sir, the above said property has been wrongly sealed by your good office. It is submitted that it was one person namely Varun Gulati, who used to harass and torture the undersigned for the purpose of extorting money.

Sir, the undersigned was doing the labour job and some one given the idea to the undersigned to purchase the already established set up so that the undersigned may increase his income and may maintain his family.



157 of Satyanarayan

1

12/11/2024
in presence of

②

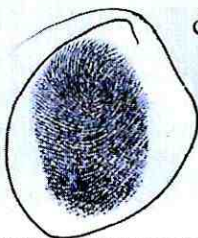
Sir, thereafter the undersigned purchased a set up in the said property from one Salim for a sum of Rs.70,000/- and also entered into a rent agreement dated 1.10.2024 with the owner.

Sir, the undersigned was in the process to obtain the license to do the said work and to purchase the required equipments to filter the dirty/toxic water.

Sir, the undersigned is illiterate person and he was not aware about the confirming area or non-confirming area and it is the previous owner of said establishment who has cheated the undersigned by selling the prohibited establishment. However, at the time of raid, no work was going on in the above said property and even the undersigned was not present at the spot.

Sir, inspection team without giving any prior notice and without giving any opportunity of being heard, the said premises was sealed by your officials.

Sir, the undersigned never involved in any type of act for polluting the environment like jeans dying/washing work without any pollution control device.



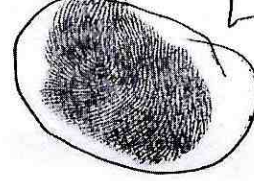
Lt I of Satyanarayam

③

Sir, the undersigned also want that an opportunity of physically being heard may also be provided to the undersigned so that the undersigned may replied all the quarries.

In view of the submissions made above, you are therefore, requested that the above said show cause notice under reply may kindly be withdrawn.

Thanking you,





LTI of Satyanarayan

(Satyanarayan)
H.No.No.157A, G/F, Kh. No.77,
Village Old Garhi Mandu,
Delhi-110053.
Mob.: 9667816095

Delhi.

Dated: 12.11.2024

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in</p>	<p style="text-align: center;">By Speed Post</p> 
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F. No. DPCC-J013 11 2024-2024-CMC1 5018-21

Dated: 10/01/2025

To,

M/s Satyanarayan (Tenant)
Plot Owner: Sh. Jaikumar (9310609191)
H.No.-157A, G/F, Kh.No. 77,
Village Old Garhi Mendu,
Delhi-110053.

Subject: Order for Imposition of Environmental Damage Compensation (EDC).

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Chairman, DPCC in the various meetings regarding review of progress of action on illegal dyeing industries operating in non-conforming/residential areas, Delhi, directed that action of closure of jeans dyeing units should be continued.

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at M/s **Satyanarayan (Tenant) Plot Owner: Sh. Jaikumar, H.No.- 157A, G/F, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053** (hereinafter called the addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated wastewater into the river Yamuna directly or indirectly through various

drains.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas, you are liable to pay lumpsum Environmental Damage Compensation (EDC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

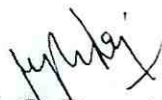
And whereas, DPCC had earlier issued a Show Cause Notice (F. No. DPCC-J013/11/2024-CMC1/3849-50) to **M/s Satyanarayan (Tenant), H.No.-157A, G/F, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053** (hereinafter called the addressee) on 30.10.2024. In response to the Show Cause Notice, you the addressee had submitted a representation dated 12.11.2024.

And whereas, in view of the representation, an opportunity of hearing was provided on 20.12.2024, during which **Sh. Satyanarayan (tenant of the premise)** appeared and made his submissions. However, it was not denied by him that Jeans Dyeing activity was carried out at the premises. Therefore, submissions made by him are found to be unsatisfactory.

Now therefore, the Competent Authority in DPCC has decided to confirm the EDC of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** on **M/s Satyanarayan (Tenant), H.No.- 157A, G/F, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053.**

Therefore, you the addressee is hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 10,00,000/- (Rupees Ten lakh only)** in the form of DD, in favour of DPCC within 15 days from the issuance of this directions/order failing which necessary action shall be taken as per Law.



This is being issued as per the decision of Competent Authority, DPCC.


M. S. Rawat
SEE, CMC-I

Copy to:

1. Sub-Divisional Magistrate (Karawal Nagar), J-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.
2. In-charge, CFC-III.
3. Master File (CFC-I).

By Speed Post

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle For Environment
---	---	--

F.No. DPCC-J013/11/2024-CMCL/156-58 Date: 15/04/2025

To,

**The Sub-Divisional Magistrate (Karawal Nagar) J-
Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.**

Subject: Regarding recovery of Environmental Compensation (EC).

Ref:

1. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5014-17
2. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5018-21
3. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5022-25
4. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5026-29
5. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5030-33

Sir,

This has reference to the above mentioned DPCC letters (copy enclosed) regarding confirmation of Environmental Compensation on the following units:

S.No.	Name and Address	EDC imposed (Rs.)
1	M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
2	M/s Satyanarayan (Tenant) Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
3	M/s Sh. Furkhan (Tenant) Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
4	M/s Sh. Radhey Shyam (Tenant) Plot Owner: Ms. Kalpana H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053	10,00,000/-
5	M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-

o/lx

Whereas, in the backdrop of the complaint received regarding operation of illegal jeans dyeing industry in residential area of Garhi Mendu Village, a joint inspection was carried out by the officials of DPCC, Revenue Department (Karawal Nagar), MCD, Delhi Police and BSES, on 16.10.2024 to ascertain the facts.

Whereas, during the joint inspection on 16.10.2024, units mentioned in above table were found engaged in the activity of **Jeans dyeing and washing**, without any pollution control device and discharging untreated wastewater directly into the drain leading to the Yamuna River. All the units were found **operating in non-conforming area without obtaining license/consent** from any government/regulating body.

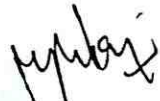
In this regard, DPCC had issued order for imposition of **Environmental Compensation (EC) of Rs. 10,00,000/- (Rupees Ten Lakhs only) each** to the units mentioned in above table vide letters dated 10.01.2025.

In this regard, no reply/submission of EC has been received in the office of DPCC from the above mentioned violators till date.

Therefore, you are requested to take appropriate action for recovery of **Rs 10,00,000/- (Rupees Ten Lakh Only)**, from each violators as mentioned above as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

This is being issued with the approval of the Competent Authority, DPCC.

Yours sincerely


M. S. Rawat
SEE, CFC-I

Enclosure: As above

Copy to:-

- 1. The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
- 2. Master File, CFC-I.**

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastrri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC-J013/11/2024-CMC1/ 1826-28

Date: 04/08/2025

Reminder-1

To,

The Sub-Divisional Magistrate (Karawal Nagar)
J-Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.

Subject: Regarding recovery of Environmental Compensation (EC).**Ref:** DPCC letter F.No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025. (Copy enclosed)

Sir,

This has reference to the above, DPCC vide its letter F. No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025, you have been requested for recovery of Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) from each of the 05 units (illegally were engaged in Jeans Dyeing activity) as follows:

1. M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
2. M/s Satyanarayan (Tenant), Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
3. M/s Sh. Furkhan (Tenant), Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh, H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
4. M/s Sh. Radhey Shyam (Tenant), Plot Owner: Ms. Kalpana, H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
5. M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.

In this regard, no reply/correspondence has been received in the office of DPCC from your good office till date.

Therefore, you are again requested to take appropriate action for

recovery of **Rs 10,00,000/- (Rupees Ten Lakh Only)**, from each **violator** as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

Yours sincerely


M. S. Rawat
SEE, CMC-I

Encl: As above

Copy to:-

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.
2. **Master File, CMC-I**